

Central Administrative Tribunal  
Principal Bench

.....

O.A.No. 754/94

New Delhi, this the 13th day of Nov., 1995

Hon'ble Shri B.K.Singh, Member(A)

Shri J.P.Sharma s/o  
late Shri J.H.L.Sharma,  
Working as an Assistant in  
the Regional Office of the Employees'  
State Insurance Corporation, Rajindra Place,  
New Delhi- 110 008 and residing at  
188/B, Guru Nanak Pura, Laxmi Nagar,  
New Delhi- 110 092.

...Applicant

(In person)

Versus

1. The Chairman,  
Standing Committee of  
Employees' State Insurance Corporation,  
Panchdeep Bhavan,  
Kotla Road,  
New Delhi.
2. The Director General,  
Directorate General of  
Employees' State Insurance Corp.,  
Panchdeep Bhavan, Kotla Road,  
New Delhi- 11 0002.

...Respondent

(By Shri. B.K. Mani, Advocate)

O R D E R (ORAL)

delivered by Hon'ble Shri B.K.Singh, Member(A):

It is admitted by both the parties that the applicant has since vacated the government quarter and handed over the vacant possession to the respondents. The short question that is involved is regarding the recovery of damage rent. It is presumed that for charging damage rent, the Estate / have taken recourse to the provision of Section 7 of the P.P.E Act, 1971. If the presumption is correct then one cannot find fault with the action of the respondents.

If there is any violation of the principles of natural justice while taking recourse to Section 7 of the P.P.E. Act, 1971, the applicant is required to file an appeal before the Additional District Judge who is the designated court on behalf of District Judge. The applicant, if he has any grievance that he has been denied an opportunity to show cause in regard to levy<sup>of</sup> damage rent, he should approach the designated court in an appeal against the orders of the Estate Officer.

With these above observations, this O.A. is ~~disposed of~~ but without any order as to costs.

  
(B.K. SINGH)  
MEMBER (A)

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